

14

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.2696/90

NEW DELHI THIS THE 21ST DAY OF DECEMBER, 1994.

HON'BLE SHRI J.P. SHARMA, MEMBER(J)  
HON'BLE SHRI B.K. SINGH, MEMBER(A)

Shri Bharat Singh,  
S/o Shri Malkhan Singh,  
R/o S-12/675, R.K. Puram,  
New Delhi.

O/O Staff Selection Commission,  
C.G.O. Complex,  
New Delhi. ....Applicant

(By Advocate : None )

VERSUS

1. Union of India, through

The Secretary,  
Department of Personnel & Training,  
North Block,  
New Delhi.

2. The Chairman,  
Staff Selection Commission,  
C.G.O. Complex,  
Lodhi Road,  
New Delhi-110003.

3. The Under Secretary,  
Staff Selection Commission,  
C.G.O. Complex,  
Lodhi Road,  
New Delhi-110003. ....Respondents

(By Advocate : None )

JUDGEMENT (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

We have perused the pleadings on record. The applicant was initially engaged as Punching-cum-verified on daily wage basis in Staff Selection Commission. He has worked with the Commission from 7.11.83

15

to 6.8.86 and thereafter on his own accord he left Commission without any intimation.

The grievance of the applicant is that he was disengaged and that the person junior to him one Shri Budh Ram continued in service.

2. The applicant has also stated that he has also worked from September, 87 to December 1987 and from 21.7.89 to 24.2.90, as such he has completed three years of service as Daily wager.

3. It is also averred by the applicant that since he was working in 1985, the Government of India, Ministry of Personnel & Training, Administrative Reforms & Public Grievances & Pension (Dept. of Personnel & Training) O.M. No. 49014/18/84-Estt. (C) dated 7.5.85, directed that the services of Casual workers may be regularised in Group 'D' Posts in terms of the general Instruction issued by this department.

4. The case of the respondents is that the applicant left ~~offer~~/service on his own accord, when there was no work he was discharged from service on 25.2.90. Since neither the applicant nor his counsel is

(16)

present to press this application, we therefore  
dismiss this application in default of the  
applicant for non-prosecution.

  
(B.K. SINGH)  
MEMBER (A)

  
(J.P. SHARMA)  
MEMBER (J)

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